

COPPER COINAGE ACT 1844

ACT NO. XXII. OF 1844

(Rep., by Act 13 of 1862)

[28th December, 1844.]

Passed by the Governor General of India in Council on the 28th December, 1844.

AN Act for regulating the Copper Coinage of the Mints in the Territories of the East India Company.

I. It is hereby enacted, that from and after the passing of this Act the following Copper Coins only shall be issued from any Mint within the Territories of the East India Company:

- 1 A Pice Weighing 100 Grains Troy.
- 2 A Double Pice 200 „, do.
- 3 A Pie of one Twelfth of an Anna Piece .. $33\frac{1}{3}$ „, do.

With such devices as shall be fixed for the same by the Governor General in Council.

II. And it is hereby enacted, that from and after the passing of this Act the said Pice shall be a legal tender throughout the Territories of the East India Company for $\frac{1}{64}$ of the Company's Rupee, and the said double Pice for $\frac{1}{32}$ of the Company's Rupee, and the said Pie for $\frac{1}{192}$ of the Company's Rupee.

III. And it is hereby enacted, that all Copper Coins of the weight specified in Section I. of this Act which may have been issued since the passing of Act XXI. of 1835, from any Mint within the Presidency of Bombay, shall be legal tender respectively for the value specified in Section II. of this Act within that Presidency.

IV. Provided always, that none of the said Copper Coins shall be legal tender except for fractions of a Rupee.
